

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 62/2017 with C.P. No. 17/213,221/NCLT/AHM/2017


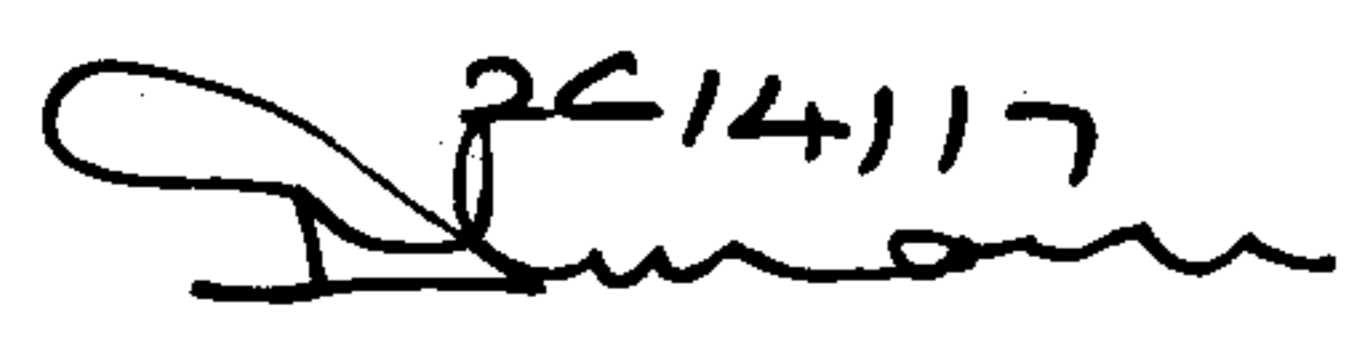
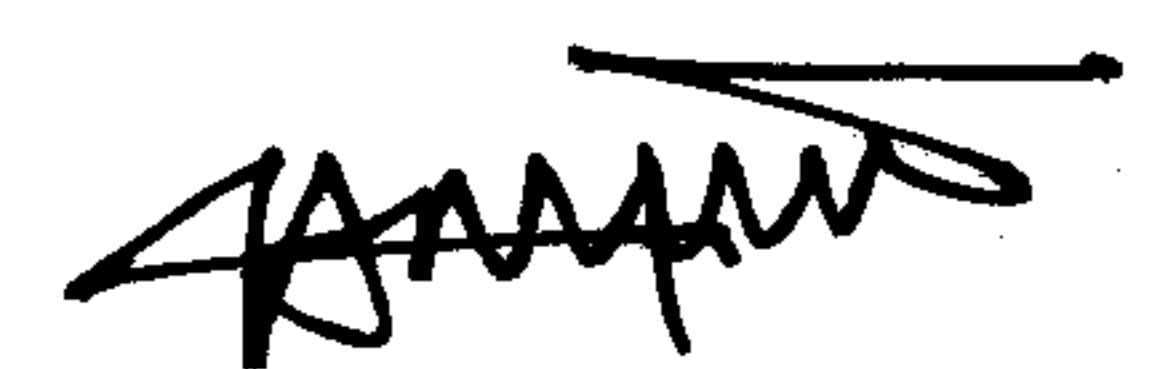
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

Name of the Company: Pitamber Manglani & Ors.
V/s.
Dilip R. Shah & Ors.

Section of the Companies Act: Sections 213, 221 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jm shah	Adv	Petitioner	
2.	D.N. Motwani	PCS	"	 26/4/17
3	HARMISH K. SHAH	Adv.	Respondent.	

ORDER

Learned PCS Mr. D. N Motwani with Learned Advocate Mr. J. M Shah present for Petitioners. Learned Advocate Mr. Harmish K Shah present for Respondents no. 1 to 5.

Applicant in IA 62/2017 is directed to serve notice on the proposed party G.I.D.C and file proof of service within one week. The proposed party shall file its reply after serving a copy in advance to the Applicant and other Respondents within two weeks after receipt of notice.

List the matter on 23.05.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of April, 2017.